



§~11 to 14

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 703/2014

+ ITA 704/2014

+ ITA 705/2014

+ ITA 706/2014

HUAWEI TECHNOLOGIES CO., LTD. .... Appellant

Through Mr. Mayank Nagi, Ms. Husnal Syali,  
Mr. H K S Anand and Mr. Harkunal  
Singh, Advs.

versus

ASSISTANT DIRECTOR OF INCOME TAX, CIRCLE 3(2),  
INTERNATIONAL TAXATION, NEW DELHI .... Respondent

Through Mr. N P Sahni, sr. standing counsel  
with Mr. Nitin Gulati, Adv.

**CORAM:**

**HON'BLE MR. JUSTICE S. RAVINDRA BHAT**

**HON'BLE MR. JUSTICE R.K.GAUBA**

**ORDER**

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**12.02.2015**

Learned counsel points out that a rectification application has been made by the appellant in each of these matters, which is pending before the ITAT. In the circumstance, the Court is of the opinion that the present appeals should not proceeded with and accordingly dismissed the same with liberty to the appellant to initiate appropriate proceedings in respect of the order in the rectification proceedings. It is also open to the appellant, if so need be, to urge the grounds pleaded in support of the present proceedings, if the occasion so warrants.

The appeals are dismissed with liberty as indicated above.

  
S. RAVINDRA BHAT, J

  
R.K.GAUBA, J

**FEBRUARY 12, 2015/vld**